



2026:AHC:12848

**HIGH COURT OF JUDICATURE AT
ALLAHABAD**

WRIT - C No. - 226 of 2026

Sushil Kumar Bharti

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Adeel Khan	Ahmad
Counsel for Respondent(s)	:	C.S.C., Bharti	Sudhir

Court No. - 2

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for the respondent-State, Sri Sudhir Bharti, learned counsel for the respondent no.3 and perused the record.

2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case the respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.

3. The basic relief sought by the petitioner in the present petition is to direct the respondent no.2- Tehsildar (Judicial), Tehsil-Sadar, District Maharajganj to decide the Case No.9975 of 2025, Computerized Case No.T202505470109975 expeditiously.

4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the

matter.

5. In the facts and circumstances of the case, the present petition is disposed of directing the court concerned to decide the aforesaid case strictly in accordance with law most expeditiously and preferably within a period of four months but without granting unnecessary adjournment unless there is no legal impediment.

January 19, 2026

Pramod Tripathi

(Prakash Padia,J.)